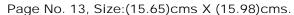




₹30-lakh penalty on Air India over passenger's death: DGCA

The the Directorate General of Civil Aviation (DGCA), has imposed a penalty of ₹30 lakh on Air India for the death of an 80-year-old passenger from a cardiac arrest after a delay in providing him a wheelchair at the Mumbai airport, earlier this month. The DGCA said that the airline failed to conform to its rules on the carriage of persons with disability. Air India also didn't inform the regulator "about any action taken by the airline against the erring employee(s) and the airline also failed to submit any corrective actions taken to prevent the recurrence of such incidents".





NO WHEELCHAIR FOR 80-YR-OLD AT MUMBAI AIRPORT

Air India fined ₹30 lakh over elderly man's death

ENS ECONOMIC BUREAU

NEW DELHI, FEBRUARY 29

AVIATION REGULATOR Directorate General of Civil Aviation (DGCA) has slapped a fine of ₹30 lakh on Air India following the incident of an elderly passenger collapsing and dying at the Mumbai airport after he decided towalk as the airline could not provide him with timely wheelchair assistance. The regulator has also issued an advisory to all carriers asking them to ensure adequate availability of wheelchairs for passengers requiring assistance.

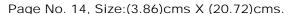
On February 12, 80-year-old Babu Patel and his wife Narmadaben Patel had arrived at Mumbai's Chhatrapati Shivaji Maharaj International Airport from New York on an Air India flight. Due to heavy demand for wheelchairs, the couple was asked by the Air India staff to wait for assistance, even as both had pre-booked wheelchair assistance.

After Narmadaben Patel was provided with a wheelchair, Babu Patel decided to walk alongside, instead of waiting further for a wheelchair for himself. On the way to clear immigration, Babu Patel collapsed and was rushed to a hospital, but could not survive.

Following the incident, the DGCA issued a show cause notice to Air India on February 16.

The National Human Rights Commission (NHRC) on February 20 took suo motu cognisance of the incident, and asked the DGCA to submit a detailed report in four weeks.

Air India has not yet commented on the penalty imposed by the DGCA.





Al fined ₹30L over death of flyer not given wheelchair

TIMES NEWS NETWORK

Mumbai: Directorate General of Civil Aviation (DGCA) has fined Air India Rs 30 lakh over the recent death of an 80-year old passenger who opted to walk from the aircraft to the terminal building as the airline was short on wheelchairs.

Following a report in **TOI** on Feb 16, the regulator issued a showcause notice to the airline for not complying with provisions on carriage of passengers with limited mobility. In its response to the DGCA notice, the airline said the elderly passenger wished to walk along with his wife who was on a wheelchair too, rather than wait for another one to be brought.

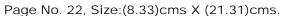
The regulator, in a press statement on Thursday, said the airline failed to comply with provisions. Further, it did not inform about action taken against erring employee(s) and failed to submit information on corrective action taken to prevent the recurrence of such incidents in the future, DGCA said, citing the reasons for the penalty.

DGCA also issued an advisory to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking during their journey.

The death occurred on Feb 12, when the 80-year old US citizen of Indian origin, along with his wife had flown to Mumbai from New York on an Air India flight. Both had booked the wheelchair facility, but because of a shortage only one was brought. The airline staff asked the senior citizen to wait for another wheelchair. But he opted to walk alongside his wife who used the wheelchair. He collapsed and passed away at the airport immigration counter.

National Human Rights Commission took suo motu cognisance of the death, and on Feb 20, issued DGCA a notice seeking a report in four weeks.







Regulator Fines AI ₹30L over Wheelchair Issue



NEW DELHI: The Directorate General of Civil Aviation (DGCA) imposed a fine of ₹30 lakh on Air

India for not arranging a sufficient number of wheelchairs, after a February 12 incident where an 80-year-old passenger who walked from an aircraft to the airport terminal in Mumbai collapsed and died. The passenger had landed in Mumbai on an Air India flight from New York. The penalty has been imposed for violating provisions of the Aircraft Rules, 1937, the civil aviation regulator said in a news release on Thursday. It also issued an advisory to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking from an aircraft. After the incident, the regulator had issued a show cause notice to the Tata Sons-owned airline. In its response, Air India said that the elderly passenger wished to walk along with his wife who was also in a wheelchair, rather than wait for another wheelchair. - Our Bureau



एअर इंडिया पर 30 लाख रुपये का जुर्माना

मुंबई हवाईअड्डे पर बुजुर्ग यात्री की मौत मामले में डीजीसीए ने की कार्रवाई

नई दिल्ली, प्रेट्र : नागर विमानन महानिदेशालय (डीजीसीए) ने गुरुवार को एअर इंडिया पर 30 लाख रुपये का जुर्माना लगाया। मुंबई अंतरराष्ट्रीय हवाईअड्डे पर व्हीलचेयर नहीं मिलने से बुजुर्ग की मौत मामले में विमानन नियामक ने यह कार्रवाई की है। 12 फरवरी को हवाईअड्डे पर व्हीलचेयर नहीं मिलने से 80 वर्षीय बुजुर्ग यात्री को विमान से टिमनल तक पैदल ही जाना पड़ा। इस दौरान वह गिर गए और दिल का दौरा पड़ने से उनकी मौत हो गई।

डीजीसीए के वरिष्ठ अधिकारी ने कहा कि बुजुर्ग यात्री को व्हीलचेयर उपलब्ध कराने में विफल रहने के कारण जुर्माना लगाया गया है।



- व्हीलचेयर नहीं मिलने के कारण 80 वर्षीय बुजुर्ग को पैदल चलना पड़ा था
- विमान से टर्मिनल जाने के दौरान गिर पड़े,
 दिल का दौरा पड़ने से हुई थी मौत

एअर इंडिया ने गलती करने वाले कर्मचारियों के खिलाफ एयरलाइन द्वारा की गई किसी भी कार्रवाई के बारे में सूचित नहीं किया। भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए की गई कोई भी सुधारात्मक कार्रवाई के बारे में जानकारी देने में भी एयरलाइन कंपनी विफल रही। डीजीसीए के दिशानिर्देशों के अनुसार किसी भी यात्री को व्हीलचेयर उपलब्ध कराना पूरी तरह से एयरलाइंस की

जिम्मेदारी है।

इस मामले में नागरिक उड्डयन आवश्यकताओं (सीएआर) के प्रविधानों का अनुपालन नहीं करने के कारण डीजीसीए ने एअर इंडिया को कारण बताओ नोटिस जारी किया था। एअर इंडिया ने 20 फरवरी को दिए जवाब में कहा कि बुजुर्ग यात्री दूसरी व्हीलचेयर का इंतजार करने के बजाय एक व्हीलचेयर जो उन्हें दी गई थी, पर पत्नी को बैठाया और चल दिए।



एयरपोर्ट पर बुजुर्ग महिला की मौत का मामला, व्हीलचेयर न देने का आरोप

एयर इंडिया पर लगाया 30 लाख रुपए का जुर्माना

 80 वर्षीय बुजुर्ग महिला को व्हीलचेयर नहीं मिली थी और गिरने की वजह से उनकी बाद में मौत हो गई थी

नई दिल्ली, (पंजाब केसरी) : मुंबई एयरपोर्ट पर बुजुर्ग महिला की मौत के मामले में नागर विमानन महानिदेशालय ने एयर इंडिया पर बडी कार्रवाई की हैं। डीजीसीए ने पर्याप्त व्हीलचेयर नहीं होने के मानदंडों के उल्लंघन को लेकर एयर इंडिया पर 30 लाख रुपये का जुर्माना लगाया है। इससे पहले डीजीसीए ने एयर इंडिया को कारण बताओ नोटिस जारी किया था। डीजीसीए के नोटिस के मुताबिक नागरिक उड्डयन जरूरतों (सीएआर) के प्रासंगिक प्रावधानों का अनुपालन नहीं करने को लेकर एयर इंडिया को कारण बताओ नोटिस जारी किया गया था। एयरलाइन कंपनी को सात दिन में जवाब देने को कहा गया था। नोटिस



के जवाब के बाद अब एयर इंडिया पर डीजीसीए ने कार्रवाई की है। आरोप है कि 80 वर्षीय बुजुर्ग महिला को व्हीलचेयर नहीं मिली थी और गिरने की वजह से उसकी बाद में मौत हो गई थी। ऐसा आरोप है कि एयर इंडिया ने बुजुर्ग महिला को व्हीलचेयर उपलब्ध नहीं कराया था। बता दें कि मृतक महिला यात्री अपने पित के साथ न्यूयॉर्क से मुंबई आ रही थी। वहीं घटना पर सफाई देते हुए एयर इंडिया ने कहा था कि मृतक यात्री के साथी ने व्हीलचेयर के लिए इंतजार नहीं किया। व्हीलचेयर की भारी मांग के कारण हमने यात्री से तब तक इंतजार करने का अनुरोध किया था जब तक कि उसे भी उपलब्ध नहीं करा दिया जाए। इसके बाद नजदीकी अस्पताल ले गए, जहां दुर्भाग्य से मृत घोषित कर दिया गया। एयर इंडिया के अनुसार वह पीड़ित परिवार के सदस्यों के साथ लगातार संपर्क में है और जरूरी सहायता की जा रही है।

डीजीसीए ने अपने बयान में कहा कि हालांकि एयरलाइन सीएआर का अनुपालन दिखाने में विफल रही क्योंकि एयरलाइन ने बुजुर्ग यात्री को कोई व्हीलचेयर प्रदान नहीं की थी। इसके अलावा, एयर इंडिया ने गलती करने वाले कर्मचारियों के खिलाफ एयरलाइन द्वारा की गई किसी भी कार्रवाई के बारे में सुचित नहीं किया और एयरलाइन भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए की गई कोई भी सुधारात्मक कार्रवाई प्रस्तुत करने में भी विफल रही। सीएआर के प्रावधानों का उल्लंघन करने के लिए एयर इंडिया पर विमान नियम, 1937 के अनुसार 30 लाख रुपये का जुर्माना लगाया गया है।



बुजुर्ग की मौत के मामले में एयर इंडिया पर ₹30 लाख जुर्माना

नई दिल्ली, एजेंसी। नागर विमानन महानिदेशालय (डीजीसीए) ने मुंबई हवाई अड्डुडे पर 80 साल के यात्री को व्हीलचेयर उपलब्ध नहीं कराने के मामले में एयर इंडिया पर 30 लाख रुपये का जुर्माना लगाया है।

व्हीलचेयर नहीं मिलने के कारण यात्री को विमान से टर्मिनल तक चलना पड़ा था और वह गिर गए थे। बाद में इस यात्री की मृत्यु हो गई थी। यह घटना 12 फरवरी को हुई थी। डीजीसीए के एक वरिष्ठ अधिकारी ने गुरुवार को कहा कि एयर इंडिया पर 30 लाख रुपये का जुर्माना लगाया गया है, क्योंकि वह बुजुर्ग यात्री को व्हीलचेयर उपलब्ध कराने में विफल रही थी। इसके अलावा एयर इंडिया ने इस मामले में गलती करने वाले कर्मचारियों के खिलाफ हुई कार्रवाई की भी जानकारी नहीं दी। साथ ही एयरलाइन भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के उपायों की जानकारी भी नहीं दी।



बुजुर्ग की मौत पर डीजीसीए ने एअर इंडिया पर लगाया तीस लाख का जुर्माना

नई दिल्ली, २९ फरवरी (ब्यूरो)।

पिछले दिनों मुंबई हवाईअड्डे पर वीलचेयर नहीं मिलने की वजह से 80 साल के बुजुर्ग यात्री की मौत के मामले में नागर विमानन महानिदेशालय (डीजीसीए) ने एअर इंडिया पर 30 लाख रुपए का जुर्माना लगाया है। डीजीसीए के एक वरिष्ठ अधिकारी ने गुरुवार को बताया कि यह घटना 12 फरवरी को हुई थी।

इसमें वीलचेयर न मिलने की वजह से यात्री को विमान से टर्मिनल तक चलना पड़ा था और वह गिर गया था।

-पूरी खबर पेज



बुजुर्ग की मौत के मामले में डीजीसीए ने एअर इंडिया पर 30 लाख जुर्माना लगाया

नई दिल्ली, 29 फरवरी (ब्यूरो)।

पिछले दिनों मुंबई हवाईअड्डे पर वीलचेयर नहीं मिलने की वजह से 80 साल के बुजुर्ग यात्री की मौत के मामले में नागर विमानन महानिदेशालय (डीजीसीए) ने एअर इंडिया पर 30 लाख रुपए का जुर्माना लगाया है।

डीजीसीए के एक वरिष्ठ अधिकारी ने गुरुवार को बताया कि यह घटना 12 फरवरी को हुई थी। इसमें वीलचेयर न मिलने की वजह से यात्री को विमान से टर्मिनल तक चलना पड़ा था और वह गिर गया था। बाद में उनकी मृत्यु हो गई थी। इस मामले में एअर इंडिया पर 30 लाख का जुर्माना लगाया गया है। क्योंकि वह बुजुर्ग यात्री को वीलचेयर उपलब्ध कराने में विफल रही थी। मामले के सामने आने के बाद नागर विमानन महानिदेशालय द्वारा एअर इंडिया को कारण बताओ नोटिस जारी किया गया था। इसे लेकर कंपनी ने 20 फरवरी को डीजीसीए को अपना जवाब सौंपते हुए इस मामले में गलती करने वाले कर्मचारियों के खिलाफ हुई कार्रवाई और भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए जाने वाले सुधारात्मक कदमों के बारे में कोई जानकारी नहीं दी थी। एअर इंडिया ने अपने जवाब में केवल इतना कहा था कि बुजुर्ग यात्री वीलचेयर का इंतजार करने की जगह पर एक दूसरी वीलचेयर पर बैठी अपनी पत्नी के साथ चलने लगे थे। विमानन महानिदेशालय के वरिष्ठ अधिकारी ने कहा कि विमानन क्षेत्र की सभी कंपनियों को इस बारे में एक परामर्श जारी किया गया है। इसमें यह साफ किया गया है कि जिन यात्रियों को विमान में चढ़ते या उतरते वक्त मदद की जरूरत होती है ,उनके लिए पर्याप्त संख्या में वीलचेयर की व्यवस्था होनी चाहिए।



वीलचेयर नहीं दी थी, अब चुकानी होगी 30 लाख रुपये की पेनल्टी



विशेष संवाददाता, नई दिल्ली

मुंबई एयरपोर्ट पर वुजुर्ग यात्री को वीलचेयर उपलब्ध नहीं कराने के मामले में एविएशन रेगुलेटर डायरेक्टरेट जनरल ऑफ सिविल एविएशन (DGCA) ने एयर इंडिया पर 30 लाख रुपये जुर्माना लगाया है। वीलचेयर नहीं मिलने से यात्री वाबू पटेल (80) को पैदल चलना पड़ा था और उनकी मौत हो गई थी। मामला 12 फरवरी का है। DGCA ने मामले में एयर इंडिया को कारण वताओं नोटिस जारी किया था। एयर इंडिया ने अपनी सफाई में कहा कि वुजुर्ग यात्री ने दूसरी वीलचेयर



समझिए खबरों के अंदर की बात

सभी एयरलाइंस को चेतावनी क्यों?

DGCA ने एयर इंडिया पर जुर्माना लगाने के साथ अन्य सभी एयरलाइंस को

भी चेतावनी दी है। तमाम एयरलाइंस को कहा गया है कि वे पर्याप्त संख्या में वीलचेयर की उपलब्धता सुनिश्चित करें। एक्सपर्ट का कहना है कि यात्री की मौत होने से यह मामला बड़ा हो गया, वर्ना वीलचेयर से लेकर गोल्फ कार्ट तक नहीं मिल पाती। लगेज टूटने की शिकायतें भी आती रहती हैं। DGCA का एयर इंडिया के खिलाफ जुर्माने की कार्रवाई से सुधार की उम्मीद तो है।

का इंतजार नहीं किया और खुद ही पैदल चलने लगे थे। वहीं, DGCA ने कहा कि एयर इंडिया समय पर वीलचेयर उपलब्ध नहीं करा पाई।



व्हीलचेयर न मिलने से गई थी बुजुर्ग की जान, एअर इंडिया पर 30 लाख जुर्माना

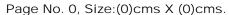
नई दिल्ली। नागर विमानन महानिदेशालय (डीजीसीए) ने मुंबई हवाईअड्डडे पर 80 साल के बुजुर्ग को व्हीलचेयर उपलब्ध नहीं कराने के मामले में एअर इंडिया



मुंबई हवाईअड्डे पर 12 फरवरी को सामने आई थी घटना

पर 30 लाख रुपये का जुर्माना लगाया है। व्हीलचेयर नहीं मिलने के कारण यात्री को पैदल विमान से टर्मिनल तक चलना पड़ा था। बाद में

उनकी मृत्यु हो गई थी। यह घटना 12 फरवरी को हुई थी। डीजीसीए के एक वरिष्ठ अधिकारी ने बृहस्पतिवार को कहा कि इसके अलावा एअर इंडिया ने इस मामले में गलती करने वाले कर्मचारियों के खिलाफ हुई कार्रवाई की भी जानकारी नहीं दी है। साथ ही एयरलाइन भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए सुधारात्मक कदमों की जानकारी भी नहीं दे पाई है। डीजीसीए ने एयरलाइन कंपनी को कारण बताओ नोटिस जारी किया था, जिस पर एअर इंडिया ने नियामक को 20 फरवरी को अपना जवाब सौंपा था। एजेंसी





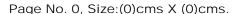
NHRC issues notice to Karnataka government over reported stopping of farmer from boarding metro train

https://newsonair.gov.in/Main-News-Details.aspx?id=478176

The National Human Rights Commission has issued a notice to the Karnataka government over the reported stopping of a farmer from boarding a metro train in Bengaluru due to his attire. Taking suo motu cognizance of media reports over the incident, the NHRC has asked the Karnataka Chief Secretary and the Bengaluru Metro Rail Corporation Limited Managing Director for a detailed report on the matter within four weeks. The report should include the steps taken or proposed to ensure that such incidents do not recur.

The Commission said that according to media reports, the farmer was allegedly stopped by a metro official from boarding at the Rajajinagar station in Bengaluru because his clothes were untidy. It added that the farmer was standing with a sack of goods on his head at the bag-checking point of the metro station.

THE DAILY STAR, Online, 1.3.2024





The National Human Rights Commission has fundamental flaws

https://www.thedailystar.net/opinion/views/news/the-national-human-rights-commission-has-fundamental-flaws-3490231

https://www.timesnownews.com/india/air-india-fined-rs-30-lakh-after-80-year-old-flyer-dies-of-heart-attack-article-108101539

That the National Human Rights Commission (NHRC) of Bangladesh has come second-to-last in South Asia—as per an evaluation by the Asian NGO Network on National Human Rights Institutions (ANNI)—does not come as a surprise. The NHRC is riddled with many issues that prevent it from executing its mandated duty of upholding human rights in the country. The commission is an independent, statutory body on paper, authorised to monitor and investigate violations of human rights—no matter who the perpetrators may be. But in reality, it is far from being independent. Its recruitment process is heavily influenced by the government.

The founding principles of the National Human Rights Institutions (NHRIs) are known as the Paris Principles. These principles are regarded as the guiding principles for the formation and functioning of the commissions. They direct that the legal status of a commission has to be strong enough for it to be able to exercise its power independently. Secondly, the selection procedure of its commissioners will have to be open and credible.

In Bangladesh, the seven-member selection committee for the selection of human rights commissioners is headed by the Speaker, whereas most of the other members are appointed from the bureaucracy. This itself lowers the credibility of the NHRC to a considerable extent. Not only that, procedurally, according to the Paris Principles, to recruit the chairperson, the full-time member as well as the other members of the selection committee are directed to send two credible names from among the civil society against each position to the president. It is also said in the Principles that one member should be selected from the opposition political parties. The president will then appoint the commissioners from the recommended names.

So far, we have never seen this procedure being followed. Rather, we have witnessed former bureaucrats in the leading position at the NHRC, with rare exceptions. Given their previous affiliations with the government, it is hardly a shocker that they won't take actions that could displease government high-ups. When this is the case, how is the commission supposed to do its job? This is a fundamental flaw that weakens the NHRC's authority as the advocate and protector of human rights in Bangladesh.

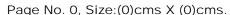
The commission also lacks independence in dealing with its own finances as the budget for its expenditures are allocated to the Ministry of Law and not directly to the NHRC itself. This too creates an opportunity for the Executive to control the activities of the Commission. The NHRC also suffers from serious weakness in its mandate, specifically regarding its power to investigate certain bodies such the armed forces

THE DAILY STAR, Online, 1.3.2024

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and other law enforcement agencies. The text related to the commission's jurisdiction on the above is full of ambiguity, which allows the concerned NHRC officers to interpret their responsibility as they see fit. This is why, even though it is not obligated to the government and has the legal grounds to do its work independently, the NHRC cannot toe certain lines.

The assessment by ANNI does not reveal anything new. And it is unlikely to change for the better unless the NHRC is given the independence guaranteed by the Paris Principles, in order to do its job properly.





Air India fined Rs 30 lakh for non-availability of wheelchair causing death of elderly passenger

https://www.indiatvnews.com/business/news/air-india-fined-rs-30-lakh-for-non-availability-of-wheelchair-causing-death-of-elderly-passenger-at-mumbai-terminal-2024-02-29-919214

A few days ago, the National Human Rights Commission also issued a notice to DGCA asking what steps have been taken or proposed to be taken to ensure that such incidents do not recur.

Directorate General of Civil Aviation (DGCA) has imposed a financial penalty of Rs 30 lakhs on Air India after an incident of non-availability of a wheelchair to an 80-year-old passenger who collapsed and died after walking from the aircraft to the airport terminal at Mumbai, said the official on Thursday. The development comes days after reports surfaced that an elderly man died at the Mumbai airport after he was refused a wheelchair despite prior request to an airline and forced to walk.

NHRC notice to DGCA over death

(With agencies inputs)

Earlier on February 20, the National Human Rights Commission (NHRC) sent a notice to the DGCA over the death of the air passenger. According to the media reports, the US-based Indian-origin man collapsed after walking for about 1.5 km on the way to the immigration area. He was walking alongside his wife, who was in a wheelchair.

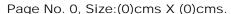
The Human rights body said in a statement, that the elderly couple was travelling from New York to India, adding it has taken suo motu cognisance of a media report that an 80-year-old man died at the Mumbai airport as he had to walk when not provided with a wheelchair despite prior request to the airline.

The Commission observed that the content of the media report, if true, raises a serious issue of violation of human rights of the victim. It has asked the DGCA for a detail report in four weeks. It should include the status of compensation if any, provided to the next of kin of the deceased, the statement said.

"There has been a significant increase in the number of air passengers as well as the airfare, but the standard of facilities doesn't seem to have improved proportionately resulting in several complaints reported in the media and posted on social media," the Commission observed.

"According to the media report, there were 32 wheelchair passengers on the particular flight but there were only 15 available with accompanying staff on the ground to help them. The wife sat in the wheelchair while the husband followed her on foot and collapsed after some time. The elderly couple was travelling from New York to India," it said.

TIMES OF INDIA, Online, 1.3.2024





Air India fined Rs 30 lakh over death of 80-year-old flyer who wasn't given wheelchair

https://timesofindia.indiatimes.com/business/india-business/air-india-fined-rs-30l-over-death-of-80-year-old-flyer-who-wasnt-given-wheelchair/articleshow/108101342.cms

MUMBAI: The Directorate General of Civil Aviation (DGCA) has levied a fine of Rs 30 lakh on Air India over the recent death of an 80-year old passenger who opted to walk from the aircraft to the terminal building as the airline had a shortage of wheel chairs.

Following a report carried in the TOI on February 16, the regulator had issued a show cause notice to the airline for not complying with the provisions of the "CAR SECTION 3, SERIES 'M', PART I on 'Carriage by Air - Persons with Disability (Divyangjan) and/or Persons with Reduced Mobility' which is a violation of Aircraft Rules, 1937."

Air India submitted its response to the notice on February 20. The airline informed that the elderly passenger wished to walk along with his wife who was on a wheelchair too, rather than wait for another wheelchair.

"However, the airline failed to show compliance of the CAR as the airline did not provide any wheelchair to the elderly passenger. Further, Air India did not inform about any action taken by the airline against the erring employee(s) and the airline also failed to submit any corrective actions taken to prevent the recurrence of such incidents in the future," said the DGCA in a press statement. "Accordingly, a financial penalty of Rs 30 lakh has been imposed on Air India as per Aircraft Rules, 1937 for violating the provisions of the aforementioned CAR," it added.

An advisory has also been issued to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking from the aircraft during their journey.

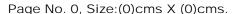
On February 12, the 80-year old US citizen of Indian origin, along with his wife had flown to Mumbai from New York on an Air India flight. Both had booked for the wheelchair facility, but because of a shortage of wheelchairs, only one was brought for the couple. The senior citizen was asked to wait for another wheelchair. But opted to walk alongside his wife who used the wheelchair. He walked the long distance to the terminal collapsed and passed away at the airport immigration counter.

TIMES OF INDIA, Online, 1.3.2024

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On February 20, the National Human Rights Commission (NHRC) took suo motu cognizance of the passenger's death. The NHRC issued a notice to the DGCA seeking a report in four weeks' time.

ECONOMIC TIMES, Online, 1.3.2024





Air India fined Rs 30 lakh by DGCA over death of 80-year flyer after not being given a wheelchair

https://economictimes.indiatimes.com/industry/transportation/airlines-/-aviation/air-india-fined-rs-30-lakh-by-dgca-over-death-of-80-year-flyer-after-not-getting-wheelchair/articleshow/108102075.cms?from=mdr

The Directorate General of Civil Aviation (<u>DGCA</u>) has imposed a fine of Rs 30 lakh on <u>Air India</u> in connection with the recent death of an 80-year-old <u>passenger</u> who opted to walk from the aircraft to the terminal building due to a shortage of wheelchairs. The incident occurred on February 12 when the <u>elderly passenger</u>, a <u>US citizen</u> of <u>Indian origin</u>, flew from New York to Mumbai with his wife on an Air India

"Further, Air India did not inform about any action taken by the airline against the erring employee(s) and the airline also failed to submit any corrective actions taken to prevent the recurrence of such incidents in the future," the official said. The DGCA's action follows several news reports which highlighted Air India's failure to comply with regulations concerning the carriage of persons with disabilities. The regulator issued a show cause notice to the airline for not adhering to the provisions of "CAR SECTION 3, SERIES 'M', PART I on Carriage by Air - Persons with Disability (Divyangjan) and/or Persons with Reduced Mobility," which constitutes a violation of the Aircraft Rules, 1937.

Air India submitted its response to the notice on February 20, stating that the elderly passenger chose to walk alongside his wife, who was using a wheelchair, rather than wait for another wheelchair. However, the airline failed to demonstrate compliance with the regulations. It did not provide a <u>wheelchair</u> to the elderly passenger, take action against the erring employee(s), or submit corrective measures to prevent similar incidents in the future.

Penalty and Advisory

Consequently, the DGCA imposed a financial penalty of Rs 30 lakh on Air India as per the Aircraft Rules, 1937, for violating the provisions of the aforementioned CAR. The regulator also issued an advisory to all airlines to ensure an adequate number of wheelchairs are available for passengers requiring assistance during embarking or disembarking from the aircraft.

"An advisory has also been issued to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking from the aircraft during their journey," the official said.

Furthermore, on February 20, the National Human Rights Commission (NHRC) took

ECONOMIC TIMES, Online, 1.3.2024

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suo motu cognizance of the passenger's death. The NHRC issued a notice to the DGCA, seeking a report within four weeks.

The incident has highlighted the importance of airlines ensuring the availability of necessary facilities for passengers with disabilities. It also underscores the need for strict adherence to regulations governing the carriage of such passengers to prevent similar tragedies in the future.



Air India fined Rs 30 lakh following elderly passenger's death at Mumbai airport

https://indianexpress.com/article/business/aviation/directorate-general-of-civil-aviation-dgca-fine-on-air-india-9188020/

On February 12, an 80-year-old passenger collapsed allegedly due to non-availability of a wheelchair at the Chhatrapati Shivaji Maharaj International Airport in Mumbai, leading to his death.

Aviation regulator Directorate General of Civil Aviation (DGCA) has slapped a fine of Rs 30 lakh on Air India following the incident of an elderly passenger collapsing and dying at the Mumbai airport after he decided to walk as the airline could not provide him with timely wheelchair assistance. The regulator has also issued an advisory to all carriers asking them to ensure adequate availability of wheelchairs for passengers requiring assistance.

On February 12, 80-year-old Babu Patel and his wife Narmadaben Patel had arrived at Mumbai's Chhatrapati Shivaji Maharaj International Airport from New York on an Air India flight. Due to heavy demand for wheelchairs, the couple was asked by the Air India staff to wait for assistance, even as both had pre-booked wheelchair assistance.

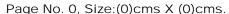
After Narmadaben Patel was provided with a wheelchair, Babu Patel decided to walk alongside, instead of waiting further for a wheelchair for himself. On the way to clear immigration, Babu Patel collapsed and was rushed to a hospital, but could not survive. Following the incident, the DGCA issued a show cause notice to Air India on February 16. The National Human Rights Commission (NHRC) on February 20 took suo motu cognisance of the incident, and asked the DGCA to submit a detailed report in four weeks. The NHRC also sought details of compensation provided to Patel's family and also asked the aviation regulator to list steps that must be taken to prevent such incidents.

"Air India submitted its response (to the show cause notice) on 20th February 2024 vide which the airline informed that the elderly passenger wished to walk along with his wife who was on a wheelchair too, rather than wait for another wheelchair. However, the airline failed to show compliance of the CAR (Civil Aviation Requirements) as the airline did not provide any wheelchair to the elderly passenger. Further, Air India did not inform about any action taken by the airline against the erring employee(s) and the airline also failed to submit any corrective actions taken to prevent the recurrence of such incidents in the future," the DGCA said in a statement on Thursday. "Accordingly, a financial penalty of Rs 30 lakh has been imposed on Air India as per Aircraft Rules, 1937 for violating the provisions of the aforementioned CAR. An advisory has also been issued to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking from the aircraft during their journey," the regulator said.

INDIAN EXPRESS, Online, 1.3.2024

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Air India has so far not commented on the penalty imposed by the DGCA.In a statement issued after the airline was served with the show cause notice on February 16, an Air India spokesperson had said: "...Due to heavy demand for wheelchairs, we had requested the passenger to wait till he was also provided with wheelchair assistance but he opted to walk along with his spouse. As advised by the airport doctor attending to him after taking ill, the passenger was immediately rushed to the hospital, where he was declared to have passed away. Air India is in constant touch with the family members of the bereaved, extending necessary assistance. Air India has a clearly laid down policy to offer wheelchair assistance to every passenger who requisitions for it during reservations."





Air India fined for Rs 30 lakh for non-availabilty of wheelchair that took life of an elderly man

https://kalingatv.com/nation/air-india-fined-for-rs-30-lakh-for-non-availabilty-of-wheelchair-that-took-life-of-an-elderly-man/

New-Delhi: The Directorate General of Civil Aviation (DGCA) on Thursday have imposed a penalty of Rs 30 lakhs on Air India after an incident of non-availability of a wheelchair for an 80-year-old passenger who collapsed and died after walking from the aircraft to the airport terminal at Mumbai.

This news comes days after an elderly man died at the Mumbai airport after he was refused a wheelchair and was forced to walk.

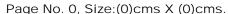
On February 20, the National Human Rights Commission (NHRC) sent a notice to the DGCA over the death of the Air India passenger who collapsed at the Mumbai airport as there was non-availability of wheelchair.

The Human rights body said in a statement, that the elderly couple was travelling from New York to India, adding it has taken suo motu cognisance of a media report that an 80-year-old man died at the Mumbai airport as he had to walk when not provided with a wheelchair despite prior request to the airline.

The DGCA had asked for a detail report in four weeks.

"There has been a significant increase in the number of air passengers as well as the airfare, but the standard of facilities doesn't seem to have improved proportionately resulting in several complaints reported in the media and posted on social media," the Commission observed.

According to reports, an 80-year-old man has been identified as a native of Mumbai with a US passport along with his wife was travelling from New-York to Mumbai and suddenly he fell ill while proceeding to clear immigration with his wife, who was in a wheelchair. The man opted for a walk instead of waiting for the wheel-chair, died at Mumbai Chhatrapati Shivaji Maharaj International Airport.





Air India fined Rs 30 lakh for death of 80-year-old pilot who did not have wheelchair IG News

https://irshadgul.com/air-india-fined-rs-30-lakh-for-death-of-80-year-old-pilot-who-did-not-have-wheelchair-ig-news/

MUMBAI: Directorate General of Civil Aviation (DGCA) charged a Fine Rs 30 lakh onwards Indian water due to the recent death of an 80-year-old passenger who decided to walk from the plane to the terminal building because the airline had a wheelchair shortage.

According to a report published in TOI on February 16, the regulatory body issued a show cause notice to the airline for not complying with the provisions of "CAR SECTION 3, SERIES 'M', PART I on 'Air Transport – Persons with Disability (Divyangjan) and/ or persons with reduced mobility, which is a violation of the Aviation Rules of 1937."

The airline said that the elderly passenger wanted to go with his wife, who was on wheelchair too, instead of waiting for another wheelchair.

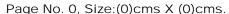
"However, the airline failed to demonstrate compliance with the CAR as the airline did not provide any wheelchair to the elderly passenger. Further, Air India failed to inform Air India of any action taken by the airline against the employee(s) and the airline also failed to submit no corrective action taken to prevent recurrence of such incidents in future," the DGCA said in a press release. "Accordingly, a financial penalty of Rs 30 lakh has been imposed on Air India under the Aircraft Rules, 1937 for violating the provisions of the aforesaid CAR," he added.

Advice has also been issued for all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance boarding or disembarking from aircraft during travel.

On February 12, an 80-year-old American citizen of Indian origin and his wife flew to Mumbai from New York on an Air India flight. Both had reserved a space for wheelchairs, but due to the lack of wheelchairs, only one was brought for the couple. The elderly citizen was asked to wait for another wheelchair. However, he chose to walk alongside his wife, who used a wheelchair. He walked the long distance to the terminal, collapsed and died at the airport's immigration counter.

On February 20, the National Human Rights Commission (NHRC) took suo motu cognizance of the passenger's death. The NHRC has sent a notice to the DGCA seeking a report within four weeks.



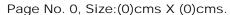




Air India fined Rs 30 lakh over loss of life of 80-year-old flyer who wasn't given wheelchair

https://pragnews.com/national/Air-India-fined-Rs-30-lakh-over-loss-of-life-of-80-year-old-flyer-who-wasnot-given-wheelchair

Digital Desk: The Directorate General of Civil Aviation (DGCA) has fined Air India for their negligence over the 80-year-old passenger's death. The old man has opted to walk from the aircraft to the terminal because of the shortage of wheelchairs. A man and his wife were traveling from the US to Mumbai in New York on an Air India flight booked for a wheelchair facility on February 12, but the aircraft couldn't give them adequate wheelchairs, only one was brought for the couple. The elderly man was asked to wait until the airline could arrange another wheelchair and opted to walk. He walked a long distance where he collapsed and passed away. The regulator had issued a show cause notice to the airline for not complying with the provisions of "CAR SECTION 3, SERIES 'M', PART 1 on "Carriage by Air- Persons with Disability (Divyang) and/or Persons with Reduced Mobility" which is a violation of Air Craft Rules, 1937. The National Human Rights Commission (NHRC) issued a notice on February 20 to the DGCA seeking a report in 4 weeks. Air India submitted its response to the notice that the 80-year-old passenger wished to walk along with his wife who was in a wheelchair rather than to wait for another wheelchair. The whole airline was unable to provide him with a wheelchair. The DGCA later in a press statement said that a penalty of Rs 30 Lakh has been imposed on Air India as per Air Craft Rules 1937, for violating the provisions of CAR SECTION 3





Air India Slapped With Rs 30 Lakh Fine As 80 Year Old Passenger Dies Due To Wheelchair Shortage

https://in.mashable.com/tech/70582/air-india-slapped-with-rs-30-lakh-fine-as-80-year-old-passenger-dies-due-to-wheelchair-shortage

For the 32 passengers onboard, only 15 wheelchairs were available on ground An elderly passenger who asked for wheelchair assistance upon his Mumbai arrival was asked to wait due to heavy demand. The 80-year-old passenger, Baby Patel, chose to walk instead from the aircraft to the terminal, but collapsed and passed away during the immigration process. Another report stated that the elderly died in the hospital

The horrible incident occurred on February 12, 2024. The passenger flew from New York and was accompanied by his wife, who was also wheelchair bound. The octogenarian of Indian origin carried a US passport. He opted to walk with his 76 year old wife, and after trudging for 1.5 kilometers, he collapsed en route to the immigration office near the APHO office. The medical personnel at the scene administered CPR and transported them to Nanavati Hospital. The National Human Rights Commission (NHRC) took cognizance of the passenger's death and issued notice to the Directorate General of Civil Aviation (DGCA) asking the aviation regulator to submit a report within four weeks. Per some media reports, there were 32 wheelchair passengers on Air India's AI 116 flight from New York to Mumbai. However, the ground staff had only 15 for assistance.

The DGCA swung into action upon the NHRC's notice and slapped the airline with a hefty Rs 30 lakh fine. In its statement, the aviation body stated that "an advisory has been issued to all airlines to ensure an adequate number of wheelchairs during embarking and disembarking.

Wish the NHRC took cognizance of the gross atrocities across the hinterland where the lesser mortals are deprived of ambulances, natal care, and so much more that the privileged take for granted. Or do they have to buy an Air India ticket to avail of your services?



Air India पर DGCA ने ठोका 30 लाख रुपये का जुर्माना, व्हीलचेयर नहीं मिलने पर बुजुर्ग यात्री की हुई थी मौत

https://hindi.moneycontrol.com/news/india/trends/air-india-fined-30-lakh-rupees-by-dgca-for-non-availability-of-wheelchair-causing-death-of-80-year-old-passenger-1816891.html

डायरेक्टोरेट जनरल ऑफ सिविल एविएशन (DGCA) ने मुंबई एयरपोर्ट पर एक 80 साल के यात्री को व्हीलचेयर उपलब्ध नहीं कराने के मामले में एयर इंडिया (Air India) पर 30 लाख रुपये का जुर्माना लगाया है। व्हीलचेयर नहीं मिलने के कारण बुजुर्ग यात्री को फ्लाइट से टर्मिनल तक चलना पड़ा था और वह गिर गया था। बाद में इस यात्री की मौत हो गई थी। DGCA के एक विरष्ठ अधिकारी ने गुरुवार को कहा कि एयर इंडिया पर 30 लाख रुपये का जुर्माना लगाया गया है,क्योंकिक्यों वह बुजुर्ग यात्री को व्हीलचेयर उपलब्ध कराने में विफल रही थी। यह घटना 12 फरवरी को हुई थी। अधिकारी ने पीटीआई को बताया, "इसके अलावा एयर इंडिया ने इस मामले में गलती करने वाले कर्मचारियों के खिलाफ हुई कार्रवाई की भी जानकारी नहीं दी है। साथ ही एयरलाइन भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए सुधारात्मक कदमों की जानकारी देने में भी विफल रही है। "एयरलाइन का जवाब

इस महीने की शुरुआत में DGCA ने एयरलाइन कंपनी को कारण बताओ नोटिस जारी किया था, जिसपर एयर इंडिया ने नियामक को 20 फरवरी को अपना जवाब सौंपा सौं था। एयरलाइन ने कहा कि बुजुर्ग यात्री दूसरी व्हीलचेयर का इंतजार करने के बजाय एक अन्य व्हीलचेयर पर बैठी अपनी पत्नी के साथ चलने लगे थे। अधिकारी ने कहा,"सभी एयरलाइन कंपनियों को इस बारे में एक एडवाइजरी भी जारी किया गया है। उनसे कहा गया है कि जिन यात्रियों को फ्लाइट पर चढ़ने या उतरने के दौरान मदद की जरूरत होती है, उनके लिए पर्याप्त संख्या में व्हीलचेयर की व्यवस्था होनी चाहिए।"

NHRC ने भी DGCA को भेजा नोटिस

इससे पहले 20 फरवरी को राष्ट्री य मानवाधिकार आयोग (NHRC) ने एयरपोर्ट पर यात्री की मौत पर डीजीसीए को नोटिस भेजा था। मीडिया रिपोर्ट्स के मुताबिक, अमेरिका में रहने वाला भारतीय मूल का व्यक्ति करीब 1.5 किमी चलने के बाद गिर गया। वह अपनी पत्नी के साथ चल रहा था, जो व्हीलचेयर पर थी।

मानवाधिकार निकाय ने एक बयान में कहा कि बुजुर्ग दंपत्ति न्यूयॉर्क से भारत की यात्रा कर रहे थे। उन्होंनेन्हों नेएक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है कि मुंबई एयरपोर्ट पर एक 80 वर्षीय व्यक्ति की मृत्यु हो गई,क्योंकिक्यों उन्हें पैदल चलना पड़ा। जब एयरलाइन से पूर्व अनुरोध के बावजूद व्हीलचेयर उपलब्ध नहीं कराई गई।



मध्य भारत में 16 जिलों में एक साथ महिलाओं ने किया प्रदर्शन, भोपाल में राज्यपाल को सौंपा ज्ञापन

https://panchjanya.com/2024/02/29/322209/bharat/madhya-pradesh/women-demonstrated-together-in-16-districts-in-central-india-submitted-memorandum-to-the-governor-in-bhopal/

पश्चिम बंगा ल के संदेशखा ली में तृणतृ मूलमू कांग्रेस नेता शेख शाहजहां और उसके गुर्गों द्वा रा किए गए पैशा पै चिक और अमा नवीय कृत्य से पूरेपूरेदेश में रो ष व्या प्त है तथा इस घटना क्रम से समा ज उद्वेलित है।

भो पा ल: पश्चिम बंगा ल के संदेशखा ली में तृणतृ मूलमू कां ग्रेस नेता शेख शा हजहां और उसके गुर्गों द्वा रा किए गए पैशापै शाचिक और अमा नवीय कृत्य से पूरेपूरेदेश में रो ष व्या प्त है तथा इस घटना क्रम से समा ज उद्वेलित है। इस अमा नवीय कृत्य के विरो ध में आज मध्यभा रत के 16 जिलों में जिला मुख्मुया लयों पर संदेशखा ली के अपरा धियों पर कठो र का र्यवाही की मां ग को लेकले र मिह ला ओं द्वा रा रा ष्ट्रपित के ना म ज्ञापन सौं पा गया। इस अवसर पर रा जधानी भो पा ल के न्यू मा केंट स्थित रौ शनपुरापुरा चौ रा हे पर बड़ी संख्या में मिह ला ओं ने एकत्र हो कर घटना पर आक्रो श जता या। आरो पियों के विरो ध में मिह ला ओं द्वा रा रौ शनपुरापुरा चौ रा हे पर विरो ध प्रदर्शन किया गया एवं उनके विरुद्ध कड़ी का र्रवाई की मां ग की गई। जनजा ती य समा ज की मिह ला ओं पर जा री अत्या चा र और उत्पी ड़न के विरो ध में पद्मश्री चित्रका र दुर्गा बा ई ने इसे समा ज पर कुठा रा घात बतला या।

मुख्मुयमंत्री के रा ज्य में ही मिह ला ऐं सुरसुक्षित नहीं हैं। उन्हों ने शेख शा हजहां की गिरफ्तरी को आवश्यक बता या तथा पी ड़ित मिह ला ओं के सा थ खड़े हो ने की बा त कही । उनके सा थ ही समा ज की कई अन्य प्रबुद्धबु मिह ला ओं ने भी इस घटना की निंदा की जिसके पश्चा त् हा थों में तिख्ति यां लेकले र मा तृशतृ क्ति द्वा रा सैकसै ड़ों की संख्या पैदलपै मा र्च करते हुए रा जभवन पहुंचकर मा ननी य रा ज्यपा ल मंगूभा ई पटेल को रा ष्ट्रपित के ना म ज्ञापन सौं पा गया और आरो पियों पर कठो र का र्यवाही की मां ग की गई। इस अवसर पर संदेशखा ली में हुए मिह ला शो षण के विरुद्ध एक निंदा प्रस्ता व भी रखा गया । संदेशखा ली में मिह ला ओं के शो षण और अमा नवीय अत्या चा रों के विरुद्ध कड़ी निंदा करते हैं एवं आक्रो श प्रकट करते हैं। शा सन से इसके विरुद्ध कड़े कदम उठा ने की मां ग करते हैं ता कि मिह ला ओं की अस्मि ता सुरसुक्षित रह सके।

पश्चिम बंगा ल में मिह ला उत्पी इन की बिडम्बना अत्यंत खेदजखे नक एवं मा नवता को शर्मसा र कर देने वाली है यह गंभी र विषय है दुर्भा ग्य से बंगा ल की मुख्मुयमंत्री मिह ला हो ने के बा द भी मिह ला ओं के विरुद्ध हो रहे अत्या चा रों पर को ई का र्यवाही नहीं हो रही है। जननी जन्मभूमिभू और जगत जननी ऐसी विचा रों का विश्व में प्रतिस्थापना करने वाले शो ना र बां ग्ला में निरी ह निरपरा ध मिह ला ओं का शो षण और दर्दना क उत्पी इन सर्वथार्व था निंदनी य है। पिछले कुछ वर्षों से 24 परगना जिले के इस सी मा वर्ती क्षेत्रक्षे में सा मा जिक ता ना बा ना छिनन-भिनन हो ता दिखा ई दे रहा है अरा जकता का मा हौ ल, असा मा जिक तत्वों

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की सिक्र यता अवैधवै घुसघु पैठपै जनसंख्या को असंतुलतु न का प्रया स रा ष्ट्र की सुरसुक्षा के लिए अती व घातक है। उच्चतम न्या या लय की खंडपी ठ रा ष्ट्री य मिह ला आयो ग, रा ष्ट्री य मा नवाधिका र आयो ग, रा ष्ट्री य अनुसूचिसू त जनजा ति आयो ग, इन सभी का नून व्यवस्था को बहा ल करने वाली संस्थाओं द्वा रा कड़े शब्दों में लता ड़े जा ने के बा द भी रा ज्य सरका र की ओर से को ई का र्यवाही नहीं हो ना और अपरा धियों को पकड़ने का प्रया स भी न करना बल्कि पूरेपूरेमा मले को सां प्रदायिकता का रंग देना रा ज्य सरका र की पक्षपा तपूर्णपू र्ण ही न मा निसकता को दर्शाता है रा ज्य प्रशा सन मिह लों की रक्षा करने और उन्हे न्या य दिला ने में असफल रहा है। मिह ला ओं का बर्बर बला त्का र और उनका निकृष्ट यौ न शो षण करने का अरो पी शा हजहाँ शेख जैसेजै से अपरा धियों को रा ज्य सरका र का प्रा श्रय मिल रहा प्रती त हो ता है। सभ्य समा ज का मस्तक लज्जा से झुका देने वाली ऐसी स्थिति का समस्त मिह ला समा ज पश्चिम बंगा ल सरका र की आक्रो शपूर्वपू क

पुलिपु स एवं जां च एजेंसिजें यों से निवेदवे न करता है, की अपरा धियों को कठो र दंड दिया जा ए, सा थ ही पी ड़ित मिह ला ओं की शा री रिक मा निसक उपचा र के सा थ उनके पुनपु वीसवीं की व्यवस्था की जा ए। अमा नवीय अत्या चा र की भो ग बनी अपनी पी ड़ित भगनियों के कष्टों के प्रित संवेदवे ना व्यक्त करते हुए समा ज की बहने उन्हें आश्वा सन देना चा हती हैं हम आपके सा थ हैं। अन्या य के प्रित निडर हो कर आवाज उठा ने के आपके सा हस पर हमे आप पर अभिमा न है। हम आपकी यथा संभव सहा यता करने को तत्पर हैं।



WEST BENGAL: संदेश खाली मामले पर भोपाल में बीजेपी का हल्ला बोल,बीजेपी नेत्री ने राज्यपाल को सौंपा ज्ञापन

https://www.inhnews.in/News/bjp-creates-ruckus-in-bhopal-on-empty-message-issue

भोपाल : पश्चिम बंगाल में महिलाओं के साथ यौन उत्पीड़न के बढ़ते मामलों ने अब सियासी रंग ले लिया है। लंबे समय से पश्चिम बंगाल के संदेशखाली गांव में महिलाओं के साथ हो रहे अत्याचार के खिलाफ पीड़ित महिला जहां ममता सरकार के खिलाफ विरोध प्रदशन कर रही है। तो वही दूसरी तरफ उत्पीड़न की आग अब मध्य प्रदेश तक पहुंच गई है। इसी कड़ी में आज मध्य प्रदेश के बीजेपी महिला कार्यकर्ताओं ने पश्चिम बंगाल के संदेश खाली में महिलाओं के शोषण और अमानवीय अत्याचारों के विरुद्ध कड़ी निंदा करते हुए आक्रोश प्रकट किया हैं। साथ ही महिला कार्यकर्ताओं ने इस मामले में कड़ी कार्रवाही करने की मांग करते हुए जमकर नारेबाजी की।

यौन उत्पीड़न के चलते विरोध प्रदर्शन

बता दें कि 8 फरवरी से पश्चिम बंगाल का संदेशखाली गांव स्थानीय महिलाओं के खिलाफ टीएमसी नेताओं द्वारा यौन उत्पीड़न के आरोपों के चलते विरोध प्रदर्शन के कारण सुर्खियों में है। तो वही इस विवाद को लेकर आज बीजेपी कार्यकर्ता नेहा बग्गा ने आवाज बुलंद कर ममता सरकार के खिलाफ विरोध प्रदर्शन करते हुए कहा कि पश्चिम बंगाल में महिला उत्पीड़न की बिडम्बना अत्यंत खेदजनक एवं मानवता को शर्मसार कर देने वाली है। यह गंभीर विषय है, दुर्भाग्य सेबंगाल की महिला मुख्य मंत्री महिला होने के बाद भी दुर्भाग्य से महिलाओं के विरुद्ध हो रहे अत्याचारों पर कोई कार्यवाही नहीं हो रही है। जननी जन्मभूमि और जगत जननी ऐसी त्रिधाराओं की विशाव मे प्रतिस्थापना करने वाले शोनार बांग्ला में निरीह निरपराध महिलाओं का शोषण और दर्दनाक उत्पीड़न सर्वथा निंदनीय है। पिछले कुछ वर्षों से 24 परगना जिले के इस सीमावर्ती क्षेत्र में सामाजिक तानाबाना छिनंभिन्न होता दिखाई दे रहा है।

राज्य सरकार की पक्षपातपूर्ण हीन मानसिकता

अराजकता का माहौल, आसमाजिक तत्वों की सक्रियता अवैध घुसपैठ जनसंख्या को असुन्तलन का प्रयास राष्ट्र की सुरक्षा के लिए अतीव धोखादायक है, उच्चतम न्यायालय की खंडपीठ ,राष्ट्रीय महिला आयोग ,राष्ट्रीय मानवाधिकार आयोग , राष्ट्रीय अनुसूचित जाति आयोग , इन सभी कानून व्यवस्था को वाहल करने वाली संस्थाओं द्वारा कडे शब्दों में लताड़े जाने के बाद भी राज्य सरकार की ओर से कोई कार्यवाही नहीं होना और अपराधियों को पकड़ने का प्रयास भी न करना बल्कि पूरे मामले को संप्रयदायिकता का रंग चड़ाना राज्य सरकार की पक्षपातपूर्ण हीन मानसिकता को दर्शाता है ।

शाहजहाँ शेख को मिल रहा राज्य सरकार का प्राश्रय

राज्य प्रक्षाशन महिलों की रक्षा करने और उन्हें न्याय दिलाने में असफल रहा है। महिलाओं का बर्बर बलात्कार और उनका निकृषट यौन शोषण करने का अरोपी शाहजहाँ शेख जैसे अपराधियों को राज्य सरकार का प्राश्रय मिल रहा प्रतीत होता है।सभ्य समाज का मस्तक लज्जा से झुका देने वाली ऐसी स्थिति का समस्त महिला समाज पश्चिम बंगाल सरकार की आक्रोशपूर्वक कड़ी निंदा करता है | उन पीड़ित महिलाओं के प्रित गहरी संवेदना व्यक्त करते हुए केंद्र सरकार पुलिस एवं जांच ऐजेंसियों से निवेदन करता है की अपराधियों को कठोर दंड दिया जाए, साथ ही पीड़ित महिलाओं की शारीरिक मानसिक उपचार की के साथ उनके पुनर्वास की व्यवस्था की जाए | अमानवीय अत्याचार की भोग बनी अपनी पीड़ित भगनियों के कष्टों के प्रित संवेदना व्यक्त करते हुए सकल हिन्दू समाज की बहने उन्हें आश्वासन देना चाहते हैं हम आपके साथ हैं | अन्याय के प्रित निडर होकर आवाज उठाने के आपके साहस पर हमें आप पर अभिमान है | हम आपकी यथा संभव सहायता करने को तत्पर हैं |

स्मृति ईरानी ने कहा हिंदू महिलाएं मदद मांग रही

बता दें कि, मामले की गंभीरता को देखते हुए पश्चिम बंगाल की ममता बनर्जी सरकार ने संदेशखाली में महिलाओं के यौन उत्पीड़न के आरोपों की जांच के लिए DIG रैंक की महिला IPS अधिकारी की अध्यक्षता में 10 सदस्यीय टीम बनाई है. टीम संदेशखाली का दौरा करेगी और उन महिलाओं से बात करेगी जिन्होंने आरोप लगाया है कि उनके साथ यौन उत्पीड़न किया गया. वहीं, संदेशखाली मुद्दे पर स्मृति ईरानी ने कहा था कि संदेशखाली की हिंदू महिलाएं मदद मांग रही हैं. टीएमसी नेता शेख शाहजहां कहां हैं. ममता और उनकी सरकार ने लोगों ने कभी उन गुंडों के खिलाफ कार्रवाई नहीं की. ईरानी का दावा है कि महिलाओं के साथ हुए अत्याचार पर पुलिसकर्मी भी मूक बने रहे।



बेंगलुरु मेट्रो में गंदे कपड़े पहने किसान को रोके जाने का मामला, NHRC ने नोटिस जारी कर मांगी रिपोर्ट

https://livetoday.online/%E0%A4%B5%E0%A5%8D%E0%A4%B9%E0%A5%80%E0%A4%B2%E0%A4%9A%E0%A5%87%E0%A4%AF%E0%A4%B0-%E0%A4%95%E0%A5%80-

<u>%E0%A4%85%E0%A4%A8%E0%A5%81%E0%A4%AA%E0%A4%B2%E0%A4%AC%</u>E0%A5%8D%E0%A4%A7%E0%A4%A4%E0%A4%BE/705612

https://www.hindusthanpost.com/special/air-india-dgca-imposed-fine-of-lakhs-on-air-india-know-what-is-the-matter/

NHRC issues notice to BMRCL: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कर्नाटक सरकार और बंगलूरू मेट्रो रेल कॉपरेशन को नोटिस जारी कर चार सप्ताह के भीतर रिपोर्ट मांगी है. पूरा मामला एक किसान को गंदे कपड़े पहनने करके मेट्रो में चढ़ने से रोकने का है.

बेंगलुरु: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजाजीनगर मेट्रो स्टेशन पर गंदे कपड़े पहने एक किसान को प्रवेश से वंचित करने के हालिया मामले पर रिपोर्ट मांगी है. एनएचआरसी ने बेंगलुरु मेट्रो रेल कॉर्पोरेशन लिमिटेड (बीएमआरसीएल) और कर्नाटक सरकार को नोटिस जारी किया है.

एनएचआरसी ने लिया स्वतः संज्ञान

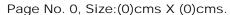
मेट्रो स्टेशन पर किसान को प्रवेश नहीं देने की घटना को लेकर राष्ट्रीय मानवाधिकार आयोग ने स्वत: संज्ञान लिया है. इस मामले में मानवाधिकारों के स्पष्ट उल्लंघन के आरोप में शिकायत दर्ज की गई है और बीएमआरसीएल प्रबंधक को रिपोर्ट देने का निर्देश दिया है. घटना पर चार सप्ताह के भीतर रिपोर्ट सौंपने का निर्देश दिया गया है.

मेट्रो द्वारा जांच तेज की गई

किसान को प्रवेश से वंचित करने के मामले में व्यापक आलोचना के बाद संबंधित कर्मचारी को सेवा से बर्खास्त किए जाने के बाद मेट्रो प्रबंधन ने तकनीकी टीम द्वारा जांच तेज कर दी है. मेट्रो के विरष्ठ अधिकारी शंकर ने मीडिया को जानकारी दी थी, 'टिकट नहीं होने के कारण स्टाफ ने टिकट लाने की हिदायत दी थी. किसान को प्रवेश से मना नहीं किया गया है. अभी फाइनल रिपोर्ट आनी बाकी है, उसके बाद मामले की पूरी जानकारी मिल सकेगी.'

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यह घटना बीते सोमवार (26 फरवरी) को राजाजीनगर मेट्रो स्टेशन पर हुई, जहां किसान ने मेट्रो ट्रेन में प्रवेश करने की कोशिश की, तो ट्रेन के सुरक्षा कर्मचारियों ने देखा कि किसान ने गंदे कपड़े पहने हुए थे. गंदे कपड़ों की एक गांठ लगाई हुई थी, कथित तौर पर प्रवेश से इनकार कर दिया. इस मामले ने खूब हंगामा मचा. सोशल मीडिया पर इसकी खूब चर्चा हुई.





NHRC issues notice to K taka govt after farmer stopped at Metro staton for 'untidy' clothes

https://english.publictv.in/nhrc-issues-notice-to-ktaka-govt-after-farmer-stopped-at-metro-staton-for-untidy-clothes/

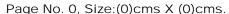
NEW DELHI: Taking suo motu cognizance of an incident where a farmer was stopped from boarding a Metro train by an official at Rajajinagar station in Bengaluru "because his clothes were untidy", the National Human Rights Commission (NHRC) has issued notices to the Chief Secretary of the Karnataka government and the Managing Director, Bengaluru Metro Rail Corporation Limited (BMRCL), an official statement said.

While asking for a detailed report within four weeks, the Commission has asked it to propose steps to be taken to ensure that such incidents do not recur, the release added. The video of the incident has reportedly gone viral on social media.

The Commission has observed that the contents of the media report, if true, "amount to a violation of human rights." "No person can be denied access to public transport based on the nature of the clothes he or she is wearing. If someone possesses any objectionable material, he could be stopped only as per the provisions of the law," as per the statement. "It should also include the steps taken or proposed to be taken to ensure that such incidents do not recur," the release said.

According to the media report dated February 27, the farmer was visible in the video standing with a sack of goods on his head at the bag-checking point of the metro station. "When an official stopped the farmer, another passenger objected to his action and asked him to show the rule that made a dress code mandatory for metro passengers or whether the Metro was meant only for VIPs. He shared the video of the incident on social media", the release stated. (ANI)







Why Directorate General of Civil Aviation has fined Air India Rs 30 lakh?

https://www.mynation.com/business/is-india-ready-for-a-weight-loss-drug-yet-eli-lilly-planning-to-sell-obesity-drug-in-indiartm-s9lz1p

The Directorate General of Civil Aviation, which oversees aviation, fined Air India Rs 30 lakh on Thursday for the incident in which an 80-year-old passenger at the Mumbai airport, who was not given a wheelchair, fainted and later passed away while going from the plane to the terminal. On February 12, the accident took place.

According to a top DGCA official, Air India has been fined Rs 30 lakh for failing to supply the elderly customer with a wheelchair on Thursday. The airline was given a show-cause notice by the regulator for violating Aircraft Rules, 1937, and failing to abide by the terms of "CAR SECTION 3, SERIES 'M', PART I regarding "Carriage by Air: Persons with Disability (Divyangjan) /or Persons with Reduced Mobility. "On February 20, Air India responded to the notice. The airline stated that the elderly man did not want to wait for the wheelchair; instead, he wished to walk with his wife, who was sitting in a wheelchair. After walking a considerable distance to the terminal, he fell and passed away. The passenger's case was brought before the National Human Rights Commission on February 20.

The NHRC sent a notice to the Directorate General of Civil Aviation requesting a report in four weeks. The officials stated that, "Apart from failing to explain what changes were made to ensure that such incidents do not recur in the future, Air India failed to inform those involved of any action taken against the erring employees." Further to that, a warning has been sent to all airlines, asking them to make sure there are enough wheelchairs available for travelers who need assistance getting on or off the plane.